

Notifications and Orders

(67) Delegation of Powers - No. 10/3/2-UTFI(I)-2002/I 839-In continuation of this Administration notification bearing No. 10/3/2-UTFI(I)-2001/5778, dated 17th July, 2001 and in exercise of the powers conferred by sub- section (2) of Section 21 of the Capital of Punjab (Development and Regulation) Act, 1952,1, Karan Avtar Singh, Chief Administrator, Union Territory, Chandigarh, hereby delegate powers exercisable by me under sub-section (1), (2) and (3) of Section 10 of the said Act and the rules made thereunder to Shri M.P. Singh, IAS, Commissioner, Municipal Corporation, Chandigarh enabling him to hear appeals preferred in my Court pending upto date and to be instituted henceforth, till further orders, against the orders passed by the Assistant Estate Officer exercising the powers of the Estate Officer, Union Territory, Chandigarh under said Act and the rules framed thereunder. (*Published in Chd. Administration Gazette (Extra) dated 7.3.2002 at Page 927*).